



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar /Jammu)

Notification
Srinagar, the 19th September, 2018.

SRO 490 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh Rohit Mattu, Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled Sanjay Kumar and another Vs State CRA 42/2017 FIR No.230/1994 involving offences punishable under sections 302/34, 307/201 RPC 3/25, 5/27 Arms Act P/S Akhnoor before the Hon'ble High Court, Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government

No.LD (ACQ) 2018/405-Jammu.

Dated. - 19 - 09 - 2018.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Srinagar.
3. Registrar General, J&K, High Court, Srinagar.
4. Director Prosecution, J&K PHQ, Srinagar.
5. Director Litigation, Jammu.
6. Sr. Superintendent of Police, Jammu..
7. Sh.Rohit Mattu ,Advocate J&K High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
8. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
9. SRO Section, Department of Law Justice and Parliamentary Affairs (W 7 S. C).

(Waseem Ahmed Lone)
Public Law Officer

19/09/18